

**IN THE INCOME TAX APPELLATE TRIBUNAL  
JABALPUR BENCH, JABALPUR**

**BEFORE SHRI OM PRAKASH KANT, ACCOUNTANT MEMBER  
SHRI PAVAN KUMAR GADALE, JUDICIAL MEMBER**

**ITA No. 20/Jab/2022  
(ASSESSMENT YEAR- 2017- 2018)**

Haridas Nema Krishi Farm, Main Road, Laxmi Narayan Ward, Kareli, Distt.- Narsinghpur, M.P-487221	vs	Pr.CIT, Jabalpur-1.
<b>(Appellant)</b>		<b>(Respondent)</b>
<b>PAN No.</b>		

<b>Assessee By</b>	Shri Dhiraj Ghai, CA
<b>Revenue By</b>	Shri Saad Kedwai, CIT DR
<b>Date of hearing</b>	20/09/2023
<b>Date of Pronouncement</b>	20/09/2023

**ORDER**

**PER OM PRAKASH KANT, A.M.:**

The appeal by the assessee is directed against the order dated 19.01.2022 passed by Ld. Pr. Commissioner of Income Tax, Jabalpur-1 [in short "Ld.Pr. CIT"] for the assessment year 2017-18.

2. At the outset, Ld. Counsel for the assessee submitted that the assessee is not interested in prosecuting the appeal and wants to withdraw the same.

3. In view of the request of the assessee, the appeal is allowed to be withdrawn and dismissed as infructuous.

4. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open Court on 20/09/2023.

**Sd/-**  
**(PAVAN KUMAR GADALE)**  
**JUDICIAL MEMBER**

**Sd/-**  
**(OM PRAKASH KANT)**  
**ACCOUNTANT MEMBER**

*\*Amit Kumar\**

Copy to:

1. The Appellant
2. The Respondent
3. The CIT
4. The CIT(A)
5. The DR
6. Guard File

Asstt. Registrar  
Jabalpur Bench